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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 2556/2025, CM APPLs. 12086/2025 & 12087/2025

UNION OF INDIA AND ORS

.....Petitioners

Through: Mr. Shoumendu Mukherji, SPC
with Ms. Megha Sharma and Mr. Aniruddha
Ghosh, Advs. for UOI.

versus

SHRI BHAVESH GUPTA

.....Respondent

Through: Mr. Sagar Saxena, Mr. Parmeet
Singh, Mr. Sarthak Pandey and
Mr. Krisnandu Halda, Advs.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

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28.02.2025

1. Mr. Shoumendu Mukherji, learned Senior Panel Counsel for the petitioners submits that this writ petition, which is directed against the interim order passed by the Central Administrative Tribunal¹ has been rendered infructuous as the OA itself stands disposed of by an order passed yesterday. He therefore, seeks leave to withdraw this writ petition, submitting that he would seek appropriate remedies in law against the final judgment of Tribunal.

2. Leave and liberty is granted as aforesaid.

¹ "the Tribunal", hereinafter



2025:DHC:1368-DB



3. The writ petition is disposed of in the above terms.

C.HARI SHANKAR, J.

AJAY DIGPAUL, J.

FEBRUARY 28, 2025/sk

Click here to check corrigendum, if any